



2026:AHC:51559

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 8272 of 2026

Ram Prasad

.....Petitioner(s)

Versus

The State Of U.P. And 14 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Mukesh Kumar Kushwaha, Shashi Bhushan Rai
Counsel for Respondent(s)	:	C.S.C., Hari Narayan Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for and petitioner, learned counsel for respondent No.3-Gaon Sabha and learned Standing Counsel for respondent Nos. 1 & 2., and perused the record.

2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the opposite parties to notice and keeping this petition pending before this Court. However, in case the opposite parties feel aggrieved by the order their rights to seek modification/variation of the order are being kept reserved.

3. The only prayer sought by the petitioner in the present petition is to direct the respondent No.2/Sub Divisional Magistrate(Judicial)/Deputy Collector-1st, Tehsil Bidhuna, District Auraiya to execute the final partition order dated 11.3.2025 as well as decree dated 8.4.2025 passed Partition Suit No. 973 of 2024(Ram Prasad vs. Virendra Kumar & others) under Section 116 of U.P. Revenue Code-2006 by effecting demarcation on the spot and delivering actual, peaceful physical possession in accordance with the partition map within a time bound period.

4. Considering the facts and circumstances of the case, the present petition is disposed of directing the petitioner to file appropriate application for execution of the aforesaid decree. If such an application is filed, the respondent No.2/Sub Divisional Magistrate(Judicial)/Deputy Collector-1st, Tehsil Bidhuna, District Auraiya to comply with the order

dated 11.3.2025 *strictly in accordance with law expeditiously* from the date of production of certified copy before the respondent No.2.

(Prakash Padia,J.)

March 13, 2026
P.P.